

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D', NEW DELHI**

**BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER
AND SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER**

ITA No. 3958/Del/2013

AY: 2009-10

DCIT, C.C. 2
New Delhi

vs. Pashupati Township & Infrastructure P.Ltd.
4735/11, 22, Prakash Deep bldg.
Ansari road, Darya Ganj
Delhi 110 002
PAN: AAACP 1919 Q

(Appellant)

(Respondent)

Appellant by : Sh. T.James Singson, Sr. D.R.

Respondent by : Sh. Ashu Goel, C.A.

ORDER

PER J. SUDHAKAR REDDY, ACCOUNTANT MEMBER

This is an appeal filed by the Revenue. Admittedly the tax effect in the present appeal is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above the appeal by the Revenue is dismissed in limine.

3. In the result Revenue's appeal is dismissed in limine.

Order pronounced in the Open Court on 12th May, 2016.

Sd/-
(H.S.SIDHU)
JUDICIAL MEMBER

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: the 12th May, 2016

- *Manga*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR